

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAINBOW INDUSTRIAL PARK PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RAINBOW INDUSTRIAL PARK PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	30/10/1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U45201GJ1992PTC018498
5.	Address of the registered office and principal office (if any) of corporate debtor	801 AVDHESH HOUSE 8TH FLOOR OPP GURU GOBIND GURUDWARA SARKHEJ HIGHWAY THALTEJ AHMEDABAD-380054 GJ 380054
6.	Insolvency commencement date in respect of corporate debtor	05/10/2021 (Order upload on NCLT website on 07/10/2021)
7.	Estimated date of closure of insolvency resolution process	03/04/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name- Kinjalkumar Madhubhai Chaudhary Reg No- IBBI/PA-001/IP-P02196/2020-2021/13463
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add -9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat- 380014 Email: cakmchaudhary@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat- 380014 Email: cirp.rainbowind@gmail.com
11.	Last date for submission of claims	22/10/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in / www.sunresolution.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the Rainbow Industrial Park Private Limited on 05/10/2021 (Order upload on NCLT website on 07/10/2021)

The creditors of Rainbow Industrial Park Private Limited hereby called upon to submit their claims with proof on or before 22/10/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 08-10-2021
Place: Ahmedabad

Kinjalkumar Madhubhai Chaudhary
Interim Resolution Professional
Reg. No- IBBI/PA-001/IP-P02196/2020-2021/13463

